

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 559/92

Date of Decision: 10.7.1992

T.A. No.

Abdul Kareem

Petitioner.

Mr. G. Parameswara Rao

Advocate for
the Petitioner(s)

Versus

Union of India, rep. by its Secretary,

Ministry of Finance, New Delhi and 3 others, Respondent.

Mr. N. Bhaskara Rao

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER(JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1,2,4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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(HTCSR)
M(J)

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A.No.559/92

Date of Order: 10.7.1992

BETWEEN:

Abdul Kareem

.. Applicant.

A N D

1. The Union of India rep. by its Secretary, Ministry of Finance (Dept. of Revenue). North Block, New Delhi.
2. The Central Board of Excise & Customs, rep. by its Secretary, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Asst. Collector, Central Excise, Division-II, Hyderabad. .. Respondents.

Counsel for the Applicant

.. Mr.G.Parameswara Rao

Counsel for the Respondents

.. Mr.N.Bhaskara Rao *Adm
Case*

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER(JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.)).

This is an application filed under Section 19m of the Administrative Tribunals Act to direct the respondent to continue the applicant in service and further to regularise his service in the present cadre with all consequential benefits and grant such other relief or reliefs as may deem fit and proper in the circumstances of the case.

2. The applicant is working as Sweeper-cum-Water carrier in the office of the Asst. Collector, Central Excise, Hyderabad II Division. During the course of the admission hearing of this CA it was brought to our notice that the services of the applicant ~~had been~~ ^{surveys might be} terminated by the respondents ~~at any time~~ ^{at any time} As could be seen the applicant has approached without first approaching the respondents for redressal of his grievance/grievances. In view of this position we are of the opinion that this CA could be disposed of at the admission stage by giving appropriate directions.

5. 100 I want to make a representation to the respondents with regard to the redressal of his grievance/grievances within 2 weeks from today i.e. from the date of this order. The respondents shall receive the said representation made by the applicant and shall pass final orders on the said representation of the applicant expeditiously as possible.

4. Mr. G. Parameswara Rao, Advocate for the applicant for interim relief. It is the argument of the counsel for the applicant that if the termination orders are given effectuate, that the applicant would practically be in the streets. In view of the submission of the counsel for the respondents and in the interests of Justice as an interim measure direct the respondents to continue the off-

... 3 ...

service in his present post until final orders on the said representation of the applicant are passed.

6. The applicant would be at liberty to approach this Tribunal afresh in accordance with law if the applicant is aggrieved by the final orders passed by the respondents. With the above said directions this CA is disposed of with no order as to costs.

T - Chandrasekhara

(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 10th July, 1992
(Dictated in the Open Court)

ST. J. P.
Deputy Registrar(J)

To

1. The Secretary, Union of India,
Ministry of Finance (Dept. of Revenue)
SD North Block, New Delhi.
2. The Secretary, Central Board of Excise & Customs,
Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Assistant Collector, Central Excise, Division III, Hyderabad.
5. One copy --
6. One copy to Mr. N. Bhaskar Rao, Addl. CGSC, CAT, Hyd.
7. One spare copy.

pvm.

*30/7/92
14/7/92*